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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

546/252/ND/2018

In the matter of :
Raftaar Productions Ltd

..PETITIONER

SECTION
Under Section 252

Order delivered on 12.7.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Karanveer Jindal, Advocate


For the Respondent/Corporate Debtor :


For the Intervener :

ORDER

Learned authorized representative for the appellant is present. Ld. Dy. Registrar for ROC seeks final indulgence in the matter to file reply. None appears for Income tax Department. In view of the representation made on behalf of ROC, finally 2 weeks time is granted to file reply.

Post the matter on 31.7.2018.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.7.2018